



2026:AHC:36553

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5298 of 2026

Kamala Singh And Another

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Satyendra Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. It is argued by learned counsel for the petitioner that for compliance of the order dated 05.03.2024 passed by the respondent No.2/Sub Divisional Magistrate, Sakaldiha District Chandauli, representation has been made by the petitioner on 20.05.2025 on which revenue team has been constituted and report has been called for and nothing has been done. It is argued that considerable time has already been lapsed till date no decision has been taken in the matter.
3. On the other hand, it is argued by learned Standing Counsel that the respondent No.2 will take a decision in the matter expeditiously.
4. Heard learned counsel for the parties and perused the record.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Sub Divisional Magistrate, Sakaldiha District Chandauli, to take a decision in the matter expeditiously and preferably within a period of six weeks thereafter unless there is no legal impediment.

(Prakash Padia,J.)

February 18, 2026

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